

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri A.S. Bakshi, Member  
Dr M.K. Iyer, Member**

**Date of Hearing: 14.12.2015  
Date of Order : 17.12.2015**

**Petition No. 259/TT/2015**

**In the matter of**

Approval of transmission tariff of Asset-I: 200 MVA, 400/132/33 kV ICT II alongwith associated bays at Biswanath Chariali, Asset-II: 80 MVAR Bus Reactor-1 alongwith associated Bays at Biswanath Chariali, Assett-III: 80 MVAR Bus Reactor-2 at Biswanath Chariaali, Asset-IV: Augumentation of 400 KV Agra Sub-station 1X315 MVA, 400/220/33 kV ICT alongwith Associated Bays, Asset-V: 400 kV D/C Balipara-Biswaanath Chariali transmission line alongwith associated bays at Balipara & Biswanath Chariali PS from anticipated COD (15.11.2015) to 31.3.2019 under the transmission system Associated with North East-Northern/western Inter connector-I Project in North Eastern and Northern Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019.

**And in the matter of**

Power Grid Corporation of India Limited  
"Saudamani", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Assam Electricity Grid Corporation Limited,  
(Formerly Assam State Electricity Board),  
Bijulee Bhavan, Paltan Bazar,  
Guwahati-781 001, Assam
  
2. Meghalaya Energy Corporation Limited,  
(Formerly Meghalaya State Electricity Board),  
Short Round Road, "Lumjingshai",



Shillong-793 001, Meghalaya

3. Government of Arunachal Pradesh,  
Itanagar, Arunachal Pradesh
4. Power and Electricity Department,  
Government of Mizoram,  
Aizwal, Mizoram
5. Manipur State Electricity Distribution Company Limited,  
(Formerly Electricity Department, Government of Manipur),  
Keishampat, Imphal
6. Department of Power,  
Government of Nagaland,  
Kohima, Nagaland
7. Tripura State Electricity Corporation Limited,  
Vidyut Bhawan, North Banamalipur,  
Agartala, Tripura (W)-799 001, Tripura
8. OTPC (ONGC Tripura Power Corporation Limited)  
6<sup>th</sup> Floor, A Wing, IFCI Towers,  
New Delhi – 110003
9. NTPC  
NTPC Bhawan,  
Scope Complex, Institutional Area,  
Lodi road, New Delhi - 110003
10. Rajasthan Rajya Vidyut Prasaran Nigam Limited,  
Vidyut Bhawan, Vidyut Marg,  
Jaipur- 302 005
11. Ajmer Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur
12. Jaipur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur
13. Jodhpur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur



14. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171 004
15. Punjab State Power Corporation Limited,  
Thermal Shed T-1A, Patiala
16. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana)-134 109
17. Power Development Department,  
Govt. of Jammu and Kashmir,  
Mini Secretariat, Jammu.
18. UP Power Corporation Limited,  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow-226 001
19. Delhi Transco Limited,  
Shakti Sadan, Kotla Road,  
New Delhi-110 002
20. BSES Yamuna Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi
21. BSES Rajdhani Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi
22. North Delhi Power Limited,  
Power Trading & Load Dispatch Group,  
Cennet Building, Adjacent to 66/11 kV Pitampura-3,  
Grid Building, Near PP Jewellers  
Pitampura, New Delhi-110 034
23. Chandigarh Administration,  
Sector-9, Chandigarh
24. Uttarakhand Power Corporation Limited,  
Urja Bhawan, Kanwali Road,  
Dehradun
25. North Central Railway,  
Allahabad



26. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110 002
  27. Madhya Pradesh Power Management Company Ltd.,  
Shakti Bhawan, Rampur  
Jabalpur-482 008
  28. Maharashtra State Electricity Distribution Company Limited,  
Prakashgad, 4th floor  
Andehri (East), Mumbai-400 052
  29. Gujarat Urja Vikas Nigam Ltd.,  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara-390 007
  30. Electricity Department, Government of Goa,  
Vidyut Bhawan, Panaji,  
Near Mandvi Hotel, Goa-403 001
  31. Electricity Department,  
Administration of Daman and Diu,  
Daman-396 210
  32. Electricity Department,  
Administration of Dadra Nagar Haveli,  
U.T., Silvassa-396 230
  33. Chhattisgarh State Electricity Board,  
P.O. Sunder Nagar, Dangania, Raipur  
Chhattisgarh-492 013.
  34. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,  
3/54, Press Complex, Agra-Bombay Road  
Indore -452 008
- .....**Respondents**

**For petitioner** : Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL,  
Shri Ved Prakash Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri R. Prasad, PGCIL  
Ms. Treepti Sonkatar, PGCIL



**For respondents** : None

### **ORDER**

In this petition, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval of transmission tariff Asset-I: 200 MVA, 400/132/33 kV ICT II alongwith associated bays at Biswanath Chariali, Asset-II: 80 MVAR Bus Reactor-1 alongwith associated Bays at Biswanath Chariali, Assett-III: 80 MVAR Bus Reactor-2 at Biswanath Chariaali, Asset-IV: Augumentation of 400 KV Agra Sub-station 1X315 MVA, 400/220/33 kV ICT alongwith Associated Bays, Asset-V: 400 kV D/C Balipara-Biswaanath Chariali transmission line alongwith associated bays at Balipara & Biswanath Chariali PS from anticipated COD (15.11.2015) to 31.3.2019 under the transmission system Associated with North East-Northern/Western Inter connector-I Project in North Eastern and Northern Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-



Srl. No.	Asset No.	Name of the Asset	Scheduled COD	Anticipated COD/actual COD as per the petition	Revised anticipated COD/actual COD
<b>Petition No. 259/TT/2015</b>					
1	Asset-I	200 MVA, 400/132/33 KV ICT-2 along with associated bays at Biswanath Chariali.	27.8.2013	15.11.2015	1.10.2015 (Actual)
2	Asset-II	80 MVAR bus Reactor-1 along with associated Bays at Biswanath Chariali.	27.8.2013	15.11.2015	3.10.2015 (Actual)
3	Asset-III	80 MVAR Bus Reactor -2 along with associated Bays at Biswanath Chariali.	27.8.2013	15.11.2015	31.12.2015 (Anticipated)
4	Asset-IV	Augmentation of 400 KV Agra Sub-station by 1x315 MVA, 400/220/33 KV ICT along with associated bays.	27.8.2013	15.11.2015	31.12.2015 (Anticipated)
5	Asset-V	PS of 400 KV D/C Balipara-Biswanath Chariali Transmission line along with associated bays.	27.8.2013	15.11.2015	12.10.2015 (Actual)

3. The petition was heard on 14.12.2015. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. None of the respondents were present. The representative of the petitioner further submitted that RCE has been approved by its Board and the same will be submitted during the course of the day. However, the petitioner has not filed the RCE as stated during the hearing.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or



element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. We have considered the submissions of the petitioner. It is observed that in case of Assets II and III, the downstream assets being executed by UPPCL are yet to be commissioned. Therefore, we are not inclined to grant tariff in case of Assets II and III. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the remaining three assets, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2015-16 and 2016-17 for inclusion in the PoC charges as per para 7 of this order.



7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(` in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset-I	238.49	587.75	579.79	571.95
Asset-IV	632.64	1,566.04	1,539.53	1,513.26
Asset-V	1418.32	3461.41	3413.15	3229.18

B. Annual transmission charges allowed are as follows:-

(` in lakh)

Asset	2015-16 (pro-rata)	2016-17
Asset-I	217.79	404.75
Asset-IV	234.73	871.57
Asset-V	1057.87	2071.38

8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

**sd/-**  
**(Dr. M.K. Iyer)**  
**Member**

**sd/-**  
**(A.S. Bakshi)**  
**Member**

